



2026:AHC:126338

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 16784 of 2026

Mahtab Alam

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Preeti Yadav, Ramesh Chandra Yadav
Counsel for Opposite Party(s)	: G.A., Manoj Kumar

Court No. - 5

HON'BLE SANJIV KUMAR, J.

1. List revised. No one is present on behalf of the informant.
2. Heard Ms. Preeti Yadav, learned counsel for the applicant, learned A.G.A for the State of U.P. and perused the record.
3. The present bail application has been filed on behalf of the applicant in Case Crime No.554 of 2025, under Sections 318 (4), 338, 336 (3), 340 (2), 61 (2), 131, 115 (2), 352,351 (3) and 132 BNS, Police Station-Cantt., District-Gorakhpur, with the prayer to enlarge him on bail.
4. Learned counsel for the applicant submitted that the applicant is an innocent person and has been falsely implicated in the present case. She further submitted that the applicant has been in jail since 12.04.2026. She contended that the applicant was not named in the FIR, and his name surfaced only after more than three months in the supplementary statement of the first informant. The role assigned to the applicant is that of assisting the co-accused in the commission of the alleged crime. She further submitted that the first informant has entered into a compromise with the other two named co-accused, namely, Ataullah and Safatullah Khan. Another co-accused, Basheer Ali, has already been granted anticipatory bail by a Coordinate Bench of this Court vide order dated 12.02.2026 passed in Criminal Misc. Anticipatory Bail Application No. 479 of 2026. She further submitted that the applicant is not a beneficiary of the alleged crime and has no criminal history to his credit. In these circumstances, the applicant is entitled to be released on bail. In the event of being enlarged on bail, he shall not misuse the liberty of bail and shall cooperate with the trial proceedings.

5. Learned A.G.A. opposed the prayer for grant of bail to the applicant.

6. Considering the rival submissions of learned counsel for the applicant, learned A.G.A. and going through the contents of FIR as well as other relevant documents, I am of the view that the applicant is entitled to be released on bail.

7. Let the applicant-**Mahtab Alam**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions.

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC (corresponding Section 269 BNS).

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C. (corresponding Section 84 BNSS) may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC (corresponding Section 209 BNS).

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3)

recording of statement under Section 313 Cr.P.C. (corresponding Section 351 BNSS). If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail by the trial court.

June 9, 2026
Amit

(Sanjiv Kumar,J.)